

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.207/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28. 03.2014 seeking compensation on account of "Change in Law" event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Green Tech Private Limited (AGTPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.

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Petitioner : Azure Sunshine Private Limited (ASPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.

Date of Hearing : **12.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Mannat Waraich, Advocate, AGTPL & ASPL
Ms. Ananya Goswami, Advocate, AGTPL & ASPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed seeking compensation on account of a "Change in Law" event, i.e. Notifications issued by the Finance Department (Tax Division), Government of Rajasthan, dated 19.11.2019 and 30.3.2020, which have rescinded the exemption on the payment of land tax upon the Project lands along with the carrying cost and interest on carrying cost. Learned counsel further submitted that the Petitioners have already paid the land tax @ 50% of the total demand under the Amnesty Scheme, 2023, of the Government of Rajasthan.



2. Learned counsel for the Respondent, SECI accepted the notice and sought time to file a reply to the Petitions.
3. After hearing the learned counsel for the Petitioners and the Respondent, SECI, the Commission directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents to file their reply to the Petitions, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
4. The Petitions will be listed for hearing on **17.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**